

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1265/93.

Dt. of Decision : 8.7.94.

Mr. B. Srinivas

.. Applicant.

vs

1. Union of India represented
by its Secretary to Government
of India, Ministry of Steel &
Mines, Dept. of Mines,
New Delhi.

2. The Director General,
Geological Survey of India,
27 Jawaharlal Nehru Road,
Calcutta - 700 016.

3. The Dy. Director General,
Geological Survey of India,
Southern Regional Office,
GSI Complex, Bandlaguda,
P&T Colony Branch Post Office,
Hyderabad - 500 660.

.. Respondents.

Counsel for the Applicant : Mr. V. Venkateswara Rao

Counsel for the Respondents: Mr. N.R. Devaraj, Sr.CGSC.

CORAM:

THE HON'BLE SHRI A.V. HARIDASAN : MEMBER (JUDL.)

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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25/7/94
Re

O.A.No.1265/93

As per Hon'ble Shri A.V.Haridasan, Member (Jud1.)

The applicant who claims to have been working as a casual labour continuously with intermittent breaks from 11.1.82 Has filed this application under Section 19 of the Administrative Tribunals Act for a direct the respondents to absorb the applicant in any suitable post in Group 'D' on a regular basis taking into account his seniority as a casual labour in accordance with order No. F.No. 49014/2/86/Estt. (C), dated 7.6.88 of the Department of Personnel and Training, Government of India. It has been alleged in the application that though the applicant has been working for more than a decade as a casual labour the Administration has not taken care to give him any regular employment. It has been further alleged that similarly situated persons who had been working under the very same respondents having approached the Tribunal with identical grievances and praying for similar relief as is claimed by the applicant in this application have been directed to be considered for absorption by the judgements of this Tribunal dated 16.10.92 in the batch of petitioners OA.968/91 and the connected cases and, that inspite of a representation made to the 3rd respondent on 18.3.93 inviting his attention to the order of the Tribunal in OA.968/91 and connected cases, the respondents have not given him any reply in the matter. After waiting for more than 6 months the applicant filed this application.

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Copy to:

1. The Secretary to Govt. of India,
Ministry of Steel & Mines,
Dept. of Mines, New Delhi.
2. The Director General,
Geological Survey of India,
27 Jawaharlal Nehru Road,
Calcutta - 700 016.
3. The Dy. Director General,
Geological Survey of India,
South Regional Office,
GSI Complex, Bandlaguda,
P & T Colony Branch Post Office,
Hyderabad - 500 660.
4. One copy to Mr. V. Venkateswar - Rao, Advocate, CAT, Hyderabad.
5. One copy to Mr. N. R. Devraj, Sr. CGSC, CAT, Hyderabad.
6. One copy to Mr. H. S. S. Rao, CAG, Hyderabad.
7. One spare copy.

YLKR

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Rz 207 May

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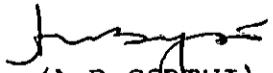
2. Notice was issued to the respondents.

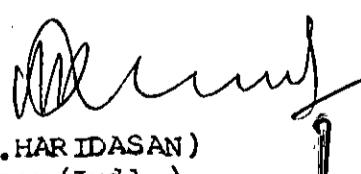
Though an opportunity given to the respondents to file a reply before admission respondents did not choose to do so. Mr. N.R. Devraj, learned ^{Standing} Counsel for the respondents is present.

3. As the respondents have not filed any reply we are of the considered view that the interest of the justice would demands a direction being given to the respondents

put forth in his representation in the light of the decision in OA. 968/91 and connected cases within a reasonable time limit and to extend to him the same benefits given to the applicants therein in case he is found to be similarly situated eligible and suitable.

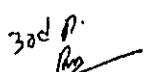
4. In the result the application is disposed of with a direction to the respondents to consider the representation made by the applicant on 18.3.93 in the light of the directions contained in the judgements of this Bench of the Tribunal in OA. 968/91 and connected cases (Annexure A-3) and to extend to the applicant the benefits of the judgements if he is found similarly situated as the applicants in those cases and is otherwise not ineligible for the benefits within a period of 2 months. It is made clear that if the applicant is still aggrieved by the outcome, he would be at liberty to approach the Tribunal in accordance with law. No order as to costs.


(A.B. GORTHI)
Member (Admn.)

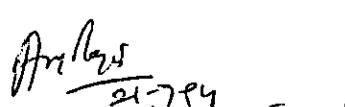

(A.V. HARIDASAN)
Member (Judl.)

Dated 8th July, 1994

(Dictated in Open Court)

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21-7-94
Deputy Registrar (J)
Contd

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Compared by

Checked by

Approved by

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR.A.V.HARIDASAN: MEMBER(J) ✓

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A) ✓

Dated: 8.7.94 ✓

ORDER/JUDGMENT. ✓

M. / C. / C. P. NO. _____

C.A.NO: 1265/93 ✓

T.A. NO: _____

(W.P. NO. _____)

Admitted and Interim Directions
Issued.

Allowed.

Dismissed with directions. _____

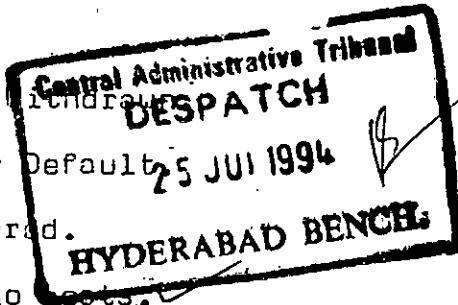
Dismissed.

Dismissed as

Dismissed for Default, 25 JUL 1994 B

Rejected/Ordered.

No order as to costs.



Re 267/94

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